

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
BHARATAGE INNOVATIONS PRIVATE LIMITED**

1.	Name of Corporate Person	Bharatage Innovations Private Limited
2.	Date of incorporation of Corporate Person	28.10.2022
3.	Authority under which the Corporate Person is incorporated/ registered	Registrar of Companies, Delhi I
4.	Corporate Identification Number of Corporate Person	U72900DL2022PTC406271
5.	Address of the registered office of Corporate Person	Plot No. 20, Okhla Industrial Area, PH- III, New Delhi, Delhi, India – 110020
6.	Liquidation Commencement Date of Corporate Person	30.07.2026
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Lovkesh Batra Address: F-29, LGF, Green Park, New Delhi, South Delhi-110016 Process Specific Mail id: BIPL.liquidator@gmail.com Mail id Registered with IBBI website: pcslovkeshbatra@gmail.com IBBI Registration number: IBBI/IPA-002/IP-N01357/2026-2027/14647 Telephone number: 08398994547
8.	Last date for submission of claims	29.08.2026

Notice is hereby given that the Bharatage Innovations Private Limited has commenced voluntary liquidation on 30.07.2026.

The stakeholders of Bharatage Innovations Private Limited are hereby called upon to submit a proof of their claims, on or before 29.08.2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Lovkesh Batra

Liquidator in the matter of Bharatage Innovations Private Limited

IBBI Registration No.: IBBI/PA-002/IP-N01357/2026-2027/14647

AFA Certificate No.: AA2/14647/01/311227/204508

AFA Valid Upto: 31.12.2027

Process Specific Email Id: bipl.liquidator@gmail.com

Email Id registered with IBBI: pcslovkeshbatra@gmail.com

Address registered with IBBI: F-29, LGF, Green Park, New Delhi, South Delhi, 110016

Date: 31.07.2026

Place: Delhi



POSSESSION NOTICE

Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.

Registered Office: "Trishul"- 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under Section 13(2) of the said Act. The borrowers mentioned hereinbelow having failed to repay the amount, notice is hereby given to the borrowers mentioned hereinbelow in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him, under Section 13(4) of the said Act read with the rule 8 of the Said Rules. The borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against amount hereinbelow. The Borrower/Co-Borrower/Mortgagor/Guarantor attention is invited to provisions of Sub-Section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/ Guarantors/Address	Description of the charged/ Mortgaged Properties	Amt. Due as per Demand notice
		Date Demand notice
		Possession Date
Mr. Sultan Bharti (borrower) S/o Sh. Abdul Hafiz R/o-1. Sikko Valli Masjid Ward No. 17, Bhooop Singh, Jaspur Khurd, Udhham Singh Nagar-244712, R/o-2. Vill-ganguwala, Tehsil-Jaspur, Dist-udham Singh Nagar- 244712, Mr. Mohd. Iqbal (co-borrower) S/o Sh. Abdul Hafiz R/o Sikko Valli Masjid Ward No. 17, Bhooop Singh, Jaspur Khurd, Udhham Singh Nagar-244712, Miss. Rihana (co-borrower) Dio Sh. Abdul Hafiz R/o Sikko Valli Masjid Ward No. 17, Bhooop Singh, Jaspur Khurd, Udhham Singh Nagar-244712	Property No. 01. Residential/commercial Property Admeasuring 66.91 Sq Mtr Situated At Vill-Ganguwala, Tehsil-Jaspur, Dist-Udhham Singh Nagar In The Name Of Sultan Bharti, Bounded as: East - 45 Ft Wide Road, West - Land Of Sultan Bharti, North - Nh-74, South - Land Of Sultan Bharti.	Rs. 3649886.00 Rs. 53186.31 as on 06.09.2025 + Interest & other exp. 08.09.2025 29.07.2026
Property No. 02. Residential/commercial Property Admeasuring 50.18 Sq Mtr (25.09 + 25.09) Situated At Vill-ganguwala, Tehsil-jaspur, Dist-udham Singh Nagar In The Name Of Miss Rihana. Bounded as: East - 44 Ft Wide Road, West - Bagicha Jain Sahab, North - Land Of Ashish Agrawal, South - Land Of Rihana.		
M/s Vanshika Seeds (borrower) C/o Village-Budhera, Post-Sarsawa, Saharanpur, Uttar Pradesh, 247232 Through Its Proprietor Mr. Ravi Kumar, Mr. Ravi Kumar (co-borrower) S/o Sh. Bhavar Singh R/o-1. Budhera, Saharanpur, Uttar Pradesh, 247232, R/o-2. Khasra No. 302, Village- Budhera, Pargana- Sarsawa, Tehsil- Nakur, District-Saharanpur, Uttar Pradesh, 247342	Residential/commercial Property And Measuring 877.28 Sq. Mt. Situated At Khasra No. 302, Village- Budhera, Pargana- Sarsawa, Tehsil- Nakur, District- Saharanpur, Uttar Pradesh, 247342, In The Name Of Mr. Ravi Kumar, Bounded By-East - 68'-2" / Open Land Of Mr. Brijpal, West - 68'-6" / Road 24' Wide, North - 187'-10" / Open Land Of Ms. Vanshika, South - 153'-10" / House Of Mr. Vikas S/o Mr. Attar Singh.	Rs. 2483725.94 as on 03.07.2025 + Interest & other exp. 23.09.2025 29.07.2026

Date- 29.07.2026

Authorized Officer, Axis Bank Ltd.

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PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
BHARATAGE INNOVATIONS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Person	Bharatage Innovations Private Limited
2. Date of incorporation of Corporate Person	28.10.2022
3. Authority under which the Corporate Person is incorporated/ registered	Registrar of Companies, Delhi I
4. Corporate Identification Number of Corporate Person	U72900DL2022PTC046271
5. Address of the registered office of Corporate Person	Plot No. 20, Okhla Industrial Area, PH- III, New Delhi, Delhi, India – 110020
6. Liquidation Commencement Date of Corporate Person	30.07.2026
7. Name, address, email address, telephone number and registration number of the Liquidator	Name: Lovkesh Batra Address: F-29, LGF, Green Park, New Delhi, South Delhi-110016 Process Specific Mail id: BIPL_liquidator@gmail.com Mail id Registered with IBI website: pcslovkeshbatra@gmail.com IBBI Registration number: IBBBI/PA-002/IP-N01357/2026-2027/14647 Telephone number: 06398994547
8. Last date for submission of claims	29.08.2026

Notice is hereby given that the **Bharatage Innovations Private Limited** has commenced voluntary liquidation on 30.07.2026.
The stakeholders of **Bharatage Innovations Private Limited** are hereby called upon to submit a proof of their claims, on or before 29.08.2026, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Lovkesh Batra
Liquidator in the matter of **Bharatage Innovations Private Limited**
IBBI Registration No.: IBBBI/PA-002/IP-N01357/2026-2027/14647
AFA Certificate No.: AA2/14647/01/311227/204508
AFA Valid Upto: 31.12.2027
Process Specific Email id: bpl.liquidator@gmail.com
Email id registered with IBBI: pcslovkeshbatra@gmail.com
Address registered with IBBI: F-29, LGF, Green Park, New Delhi, South Delhi, 110016

Date: 31.07.2026
Place: Delhi



Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Shamim Ahmad/ Nafisa/ Asma Parvin/ LBSAH00007073552/ TBSAH00007047081	House Built Over Old Municipality No. 12/2236/7J/O/9, New Nagar Nigam No. 12/3396 Situated At Dara Ali Swad Dar Abadi Nadeem Colony, District-Saharanpur, Uttar Pradesh, Saharanpur- 247001/ July 30, 2026	March 30,2026 Rs. 23.53,532/-	Saharanpur

The above-mentioned borrower(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: August 01, 2026
Place: Saharanpur

Sincerely Authorised Officer,
For ICICI Bank Ltd.



AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off.: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. Ph.:(022) 6747 2117
Fax: (022)67472118 E-mail: info@authum.com. Branch Address - Office No-1216-1220, 12th Floor, Naurang House, Plot No-21, Kasturba Gandhi Road, Connaught Place, New Delhi-110001

POSSESSION (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of Authum Investment & Infrastructure Limited ("AIL") (Resulting Company pursuant to the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIL vide NCLT order dated 10.05.2024), under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Sub-Section (4) of Section 13 the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the below-mentioned dates.

The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Authum Investment & Infrastructure Limited ("AIL")

The Borrower/co-borrowers/Mortgagor(s) attention is invited to the provision of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account No. / Name Of Borrower / Co-Borrower /	Date of Demand Notices	Date of Possession / Possession Status	Amount in Demand Notice (Rs.)
1	RLALMRT000353319 MOHD. RASHID/ AFTAB AHMAD/ M/S A.M. MOTOR WORKS	25th-Jul-2025	30.07.2026 Symbolic Possession	Rs. 23,22,569/- (Rupees Twenty-Three Lac, Twenty-Two Thousand, Five Hundred Sixty-Nine Only)
2	RLELMRT000374059 16th, SAHIL TEXTILE/ MOHD DANISH, MRS. AJARA BEGUM	May-2025	30.07.2026 Symbolic Possession	Rs. 35,66,855 /-(Rupees Thirty Five Lac, Sixty Six Thousand, Eight Hundred Fifty Five Only)

Description Of Properties :- All That Piece And Parcel Of The Property Of A Residential House No. 173/1 Measuring 54.34 Sq. Meter Situated At Khasra No. 4013 Mafi Dabam Kasba Meerut Karim Nagar/Dhawae Nagar, Meerut, Up 250002; Boundaries: - East- 13 Feet/Rasta 12 Feet Wide, West- 13 Feet/Property Of Saleem Ahnadm. North- 45 Feet/Property Of Asa Mohammad, South- 45 Feet/Property Of Afsal Ali.

Description Of Properties :- All That Piece And Parcel Of Property A Residential House No. 1409/1 Measuring 80.26 Sq. Meter Which Is Northern Part Of House No. 1409 Situated At Kareem Nagar, Hapur Road, Meerut. BOUNDED AS UNDER:- East: 16 Feet/Rasta 30 Feet Wide, West: 16 Feet/House Of Lrfan, North: 54 Feet/House Of Hakumuddin And South: 54 Feet/ Remaining Part Of House No. 1409.

Dated : 01.08.2026 / Place : Meerut

Authorized Officer, Authum Investment & Infrastructure Limited



Cholamandalam Investment and Finance Company Limited

Corporate Office: " CHOLA CREST " C 54 & 55, Super B – 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032, India. Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005

Contact No: Mr. Srinivas V, Mob.No. 9643344410

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the **Symbolic** possession of which has been taken by the Authorised Officer of Cholamandalam investment and Finance Company Limited the same shall be referred herein after as Cholamandalam investment and Finance Company Limited . The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://chola-lap.procure247.com/> & www.cholamandalam.com/news/auction-notices

S.N.	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13 (2)	Descriptions of the property / Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.)	E-Auction Date and Time, EMD Submission Last Date Inspection Date
1.	Loan Account Nos. X0HEELD00001718020 X0HEELD00001715710 X0HEDES00002008426 And X0HEDES00002352442 1.GEETA KATARIA E-160, MANSHA RAM PARK, UTTAM NAGAR, D K MOHAN GARDEN, UTTAM NAGAR, NEW DELHI- 110059 2.MANOJ KUMAR KATARIA E-160, MANSHA RAM PARK, UTTAM NAGAR, D K MOHAN GARDEN,UTTAM NAGAR, NEW DELHI- 110059 3.GEETA TUTION CENTER THROUGH ITS PROPRIETORSHIP	30/08/2021 Rs. 38,80,814.61/- Type of Possession Symbolic	BUILT UP PROPERTY BEARING NO. E-160-A, MEASURING 60 SQ.YDS., OUT OF KHASRA NO.15 / 1 / 2, SITUATED IN THE AREA OF VILLAGE- MATIALA, COLONY KNOWN AS MANSA RAM PARK,IN BLOCK-E, UTTAM NAGAR, NEW DELHI, WHICH IS BOUNDED AS UNDER: - EAST: ROAD 20' FT, NORTH: OTHER'S PLOT, WEST : OTHER'S PLOT, SOUTH : OTHER'S PLOT.	Rs. 65,00,000 /- Rs. 6,50,000/- Rs. 1,00,000/-	26.08.2026 at 11.00 a.m to 1:00 p.m 25.08.2026 , 10.00 am to 5.00p.m As per appointment
2.	Loan Account Nos HE01HIW00000046452 1.AMIT KHATANA (APPLICANT), NEAR UCSKM SCHOOL, SANTHKALA, ALWAR, RAJASTHAN – 301019 2.REEMA DEVI (CO-APPLICANT), 27 K, NEAR PANI TANKI, SANTHALKA, ALWAR, RAJASTHAN – 301019 3.MANISH KUMAR (CO-APPLICANT), NEAR UCSKM SCHOOL, SANTHKALA, ALWAR, RAJASTHAN – 301019 4.VEERA ENTERPRISES (THROUGH ITS PROP. AMIT KHATANA) (CO-APPLICANT), SANTHALKA TIJORA BHIWADI, ALWAR, RAJASTHAN – 301019 5. BALESARI (CO-APPLICANT), GRAM BEHLPA, POST - RATHOUJ, SOHNA, GURGAON, HARYANA – 122102 6. OM PRATAP (CO-APPLICANT), VILL. BEHLPA, BEHLPA (171), GURGAON, HARYANA – 122102 7. OM PRATAP (CO-APPLICANT), KHASRA NO. 416, VILLAGE SANTHALKA TEH. TJARA, DISTT. ALWAR, RAJASTHAN – 301019	13.11.2025 Rs. 33,75,160/- Type of Possession Symbolic	AREA MEASURING 500 SQ. YDS, SITUATED IN KHASRA NO. 416/0.68 HECT., IN VILLAGE SANTHALKA TEHSIL TAPUKARA, DISTT. ALWAR.	Rs. 95,00,000 /- Rs. 9,50,000/- Rs. 1,00,000/-	26.08.2026 at 11.00 a.m to 1:00 p.m 25.08.2026 , 10.00 am to 5.00p.m As per appointment
3.	Loan Account Nos X0HEDEF00002194814 and X0HEDEF00002188680 1.HARJINDER SINGH (APPLICANT), HOUSE NO. 5/ 119, GROUND FLOOR, N.H - 5, RAILWAY ROAD, NIT FARIDABAD, HARYANA – 121001 2.SANDEEP KAUR (CO-APPLICANT), HOUSE NO. 5/ 119, GROUND FLOOR, N.H - 5, RAILWAY ROAD, NIT FARIDABAD, HARYANA – 121001 3.M/S BABA GURU NANAK SPRING MFG CO. (THROUGH ITS PROP. HARJINDER SINGH) (CO-APPLICANT), SHOP NO. 4 & 5, BANKE BIHARI MANDIR, NIT - 5, FARIDABAD, HARYANA - 121001 4.SANDEEP KAUR (CO-APPLICANT), H. NO. 119/5, NISSON HUTS, NEAR BANKE BIHARI MANDIR, N.H - 5, NIT FARIDABAD, HARYANA - 121001	13.11.2025 Rs. 25,82,537/- Type of Possession Symbolic	GROUND FLOOR, HOUSE NO. 5/ 119, N.H. - 5, RAKBA 91.25 SQ. YDS. OUT OF RAKBA 181 SQ. YDS., WAKA NEW TOWNSHIP, TEHSIL AND DISTT. FARIDABAD, HARYANA	Rs. 25,00,000/- Rs. 2,50,000/- Rs. 50,000/-	26.08.2026 at 11.00 a.m to 1:00 p.m 25.08.2026 , 10.00 am to 5.00p.m As per appointment

ENCUMBRANCE

The intended purchasers are put to notice that litigations are pending for adjudication before the Hon'ble DRT-I, Delhi vide S.A./ 182/2026, filed by borrower.'

4.	Loan Account Nos HE01XBU000000097668 & HE01XBU00000106649 1. ANIL KUMAR (APPLICANT), WZ- 177, GALI NO. 2, S/F, LAJWANTI GARDEN NANGAL RAYA, DELHI- 110046 2. ANITA GANPAT RAM (CO-APPLICANT), WZ- 177, GALI NO. 2, S/F, LAJWANTI GARDEN NANGAL RAYA, DELHI- 110046 3. LAVANYA TRADERS (THROUGH PROP. ANIL KUMAR) (CO-APPLICANT), WZ- 47, GALI NO. 1, LAJWANTI GARDEN, DELHI -110046	09.10.2025 Rs. 42,12,245/- Type of Possession Symbolic	SECOND FLOOR (41'10" X 11'9" BACK SIDE IS 14'8"), WITHOUT ROOF TERRACE RIGHTS, AREA MEASURING 55 SQ. YARDS. I.E., 45.9855 SQ. METERS. APPROX., OUT OF BUILT-UP PROPERTY BEARING NO. WZ - 177, GALI NO. 2, ALONG WITH PROPORTIONATE UNDIVIDED, INDIVISIBLE AND IMPARTIAL OWNERSHIP RIGHTS OF THE UNDERNEATH LAND MEASURING 55 SQ. YARDS I.E., 45.9855 SQ. METERS APPROX., OUT OF KHASRA NO. 212, SITUATED IN THE AREA OF VILLAGE NANGAL RAYA DELHI STATE, COLONY KNOWN AS LAJWANTI GARDEN, NEW DELHI - 110046	Rs. 39,60,000/- Rs. 3,96,000/- Rs. 50,000/-	26.08.2026 at 11.00 a.m to 1:00 p.m 25.08.2026 , 10.00 am to 5.00p.m AS PER APPOINTMENT
5.	Loan Account Nos. HE01ELD00000018962 and HE01ELD00000050903 1.SUNNY SHARMA (APPLICANT), H. NO.130/4, FRIENDS ENCLAVE, SULTANPURI, NITHARI, DELHI-110086 2.SUNNY SHARMA (APPLICANT), H.NO.130, 1ST FLOOR, FRIENDS ENCLAVE, GALI NO.4, SULTANPURI, C-BLOCK, DELHI, NORTH WEST DELHI-110086 3.M/S AMBEY MOTORS (THROUGH ITS PROPRIETORSHIP - SUNNY SHARMA) (CO-APPLICANT), S-45, OLD PVC MARKET, NEAR SAI MANDIR, JANAKPURI, DELHI-110087 4.SONY SHARMA (CO-APPLICANT), H. NO.130/4, FRIENDS ENCLAVE, SULTANPURI, NITHARI, DELHI-110086 5.SONY SHARMA (CO-APPLICANT), H.NO.130, 1ST FLOOR, FRIENDS ENCLAVE, GALI NO.4, SULTANPURI, C-BLOCK, DELHI, NORTH WEST DELHI-110086 6.M/S VIBERS CAR ACCESSORIES (THROUGH IT'S PROPRIETORSHIP -SUNNY SHARMA) (CO-APPLICANT), S-45, OLD PVC MARKET, NEAR SAI MANDIR, JANAKPURI, DELHI-110087 7.M/S VIBERS CAR ACCESSORIES (THROUGH IT'S PROPRIETORSHIP -SUNNY SHARMA) (CO-APPLICANT), H.NO.130, 1ST FLOOR, FRIENDS ENCLAVE, GALI NO.4, SULTANPURI, C-BLOCK, DELHI, NORTH WEST DELHI-110086 8.MADAN MOHAN SHARMA (GUARANTOR), H.NO.130, 1ST FLOOR, FRIENDS ENCLAVE, GALI NO.4, SULTANPURI, C-BLOCK, DELHI, NORTH WEST DELHI-110086	10/03/2025 Rs. 5091872.00 Type of Possession Symbolic	ENTIRE BUILT-UP FREE-HOLD PROPERTY NO.130, KHASRA MUSTATIL & KILLA NO. 14/2/1, AREA MEASURING 100 SQUARE YARDS, ON GROUND FLOOR WITH ALL ITS ROOF RIGHTS, SITUATED AT VILLAGE NANGLOI JAT, COLONY KNOWN AS FRIENDS ENCLAVE, IN EAST BLOCK EXTN, DELHI; BOUNDED AS UNDER NORTH-PLOT NO.129, SOUTH-PLOT NO.131, EAST-REMAINING PORTION, WESTROAD 15 FT.	Rs. 54,00,000 /- Rs. 5,40,000/- Rs. 50,000/-	26.08.2026 at 11.00 a.m to 1:00 p.m 25.08.2026 , 10.00 am to 5.00p.m As per appointment

1. ion-notices. For details, help, procedure and online training on e-auction, prospective bidders may contact (Muhammed Rahees – 81240 00030), Ms.Procure247, (Contact Person: Vasu Patel – 9510974587)

2. For further details on terms and conditions please visit <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/auction-notices> to take part in e-auction.

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Place : Delhi/NCR , Faridabad
DATE : 28-07-2026 , 29.07.2026

SD/- AUTHORISED OFFICER
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED



KAMA HOLDINGS LIMITED

CIN: L92199DL2000PLC104779

Registered Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Place, Mayur Vihar Phase I Extn, Delhi – 110091

Tel. No: (+91-11) 49482870, (+91-124) 4354400

Fax : (+91-11) 49482900, (+91-124) 4354500

E-mail Id: info@kamaholdings.com; Website: www.kamaholdings.com

INFORMATION REGARDING 26TH ANNUAL GENERAL MEETING OF KAMA HOLDINGS LIMITED

26th Annual General Meeting ("AGM") of the Company will be held through Video Conferencing ("VC") on Tuesday, September 1, 2026 at 11:00 a.m. IST, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI"), to transact the business set out in the Notice calling the AGM. Members will be able to attend the AGM through VC at www.evoting.nsdl.com. Members participating through the VC facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

In compliance with the relevant circulars, electronic copy of the Annual Report for financial year 2025-26 and Notice of the AGM will be sent to all the Members of the Company whose email addresses are registered with the Company / Depository Participant(s). The aforesaid documents will also be available on the Company's website at www.kamaholdings.com and on the website of the Stock Exchange i.e., BSE Limited at www.bseindia.com and on the website of NSDL, the e-voting agency at <https://evoting.nsdl.com>.

A Letter will be sent to the shareholders whose e-mail addresses are not registered, providing the web-link including the exact path of Company's website from where the Annual Report and AGM Notice can be accessed.

Members who have not registered their E-mail address and mobile number with the Company's Registrar (RTA) may contact to RTA Einward.ris@kfintech.com or Company info@kamaholdings.com, for getting the soft copy of the notice and e-voting instructions.

Members are requested to update their details with the Depository Participant in case of shares held in electronic form and with the Company's Registrar in case the shares held in physical form by sending KYC updation forms (available on website of the Company at www.kamaholdings.com and website of RTA at https://ris.kfintech.com/clientservices/isc/#isc_download_hrd) duly signed by the shareholder(s) with required details.

The manner of voting remotely ("remote e-voting") has been provided in the Notice of the AGM. The facility for voting through electronic voting system will also be made available at the AGM.

Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting during the AGM.

For KAMA Holdings Limited
Ekta Maheshwari
SD/-

Date : 31.07.2026
Place : Gurugram

Whole-time Director, CFO & Company Secretary

epaper.financialexpress.com

New Delhi

